

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

1. C.P.(CAA)/137/MB/2023
IN
C.A.(CAA)/66/MB/2023
CORAM: SHRI. H.V. SUBBA RAO, MEMBER (J)
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **18.05.2023**

NAME OF THE PARTIES: Motherson Consultancies Service Limited.

SECTION 230-232, 234 OF COMPANIES ACT, 2013

ORDER

Mr. Haabil Vahanvaty a/w Mr. Peshwan Jehangir, Mr. Mehul Shah, Mr. Jamsheed Dadachanji & Ms. Roselin Sara Alex i/b Khaitan & Co, Advocates for the Petitioner Companies are present through virtual hearing.

C.P.(CAA)/137/MB/2023

Heard the counsel appearing for the petitioner and above Petition is admitted, returnable by **22.06.2023**.

The Petitioner shall publish the notice at least 10 days before the next date of hearing in two newspapers i.e. **“Navshakti”** in Marathi language and **“Business Standard”** in English language.

In the meanwhile, the ROC, RD and OL and any other statutory bodies shall file their report, if not filed already, before the next date of hearing.

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
H.V. SUBBA RAO
Member (Judicial)